

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 7
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... **APPLICANT / PETITIONER**

Vs

Earth Iconic Infrastructures Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the ex.mang.

Mr. Prashant Jain, Adv.

For the Respondent(s):-

Mr. Chandra Shekhar Yadav, Adv. for RP.

ORDER

CA-555(PB)/2019:-

We have heard learned counsel for the Resolution Professional. The prayer made in the application is to exclude the period from 28.11.2018 to 12.04.2019. The application bearing No. CA-1252(PB)/2018 is pending consideration for 12.04.2019.

Keeping in view the timeline and to enable the CoC to conduct its business, as an interim measure, the period of 100 days is excluded. The application may be listed along with CA No. 1252(PB)/2018 on 12.04.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)